

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-790(PB)/2020

IN THE MATTER OF:

CBRE South Asia Pvt. Ltd.

.... Applicant/petitioner

v.

MVL Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 20.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Vaibhav Mishra, Adv.

For the respondent

Mr. Aman Anand, Mr. Sandeep Buraria,
Adv. for Ex.-management

ORDER

The Respondent counsel is present.

For the Petitioner counsel is not in formals, not having the advocate band and on the top of it, he has appeared through mobile which is causing problem to hearing, list the matter on **09.11.2020** with a direction to the Petitioner counsel not to repeat the same.

-sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

-sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)